



2026:AHC:43324

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2290 of 2026

Ram Kumar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Brijendra Kumar
Counsel for Respondent(s)	:	C.S.C., Sher Bahadur Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for petitioners/applicant and perused the record.
2. The petitioner has preferred present writ petition *inter-allia* with the prayer to quash the impugned order dated 15.09.2025 passed by the respondent no. 3 namely Sub Divisional Magistrate Tilhar, District Shahjahanpur and further prayer has been made to direct the respondent no. 2 namely District Magistrate, District Shahjahanpur, to decide the representation of the petitioner dated 12.08.2025 and till the disposal of the representation, the petitioner may not be dispossessed from the land of *Patta* of plantation of trees in dispute.
3. After hearing of learned counsel for the parties, the writ petition is finally disposed of by me in open court *vide* order dated 23.03.2026, and while going through the aforesaid order in chamber, it transpires that the claim of the petitioner for renewal of license has already been rejected by respondent no. 3 *vide* order dated 15.09.2025.
4. In this view of the matter, the Court is of the considered opinion that under what circumstances the representation submitted by the petitioner dated 12.08.2025, before respondent no. 2 is maintainable.
5. Learned Standing Counsel appearing on behalf of State is directed to file counter affidavit within three weeks.
6. List before appropriate Bench on 07th of April, 2026.

February 23, 2026

Vinod.

(Prakash Padia, J.)